

ITEM NO.53

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

Criminal Appeal No(s). 898/2025

STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MEWA LAL

Respondent(s)

WITH

Crl.A. No. 899/2025 (II)

IA No. 45074/2025 - CONDONATION OF DELAY IN FILING

IA No. 45072/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 45075/2025 - EXEMPTION FROM FILING O.T.

Crl.A. No. 1016/2025 (II)

IA No. 45929/2025 - CONDONATION OF DELAY IN FILING

IA No. 45928/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 45930/2025 - EXEMPTION FROM FILING O.T.

Crl.A. No. 1370/2025 (II)

IA No. 52519/2025 - CONDONATION OF DELAY IN FILING

IA No. 52523/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 52521/2025 - EXEMPTION FROM FILING O.T.

Date : 30-04-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Yasharth Kant, AOR

Mr. Suryaansh Kishan Razdan, Adv.

Ms. Sonal Kushwah, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

In all the matters numbered above, the certificate of service from concerned High Court has not been received in respect of sole respondent.

Soft copy of original records of High Court and Trial Court have also not been received. Issue reminder for certificate of service as well as for original records.

List again on 28.7.2025.

PRADIP Y. LADEKAR
Registrar

MG